

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 175 OF 2019 &
IA NOS. 718 & 719 OF 2019

Dated : 16th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Green Infra Wind Energy Project Ltd. Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Lakshyajit Singh B.

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

**IA No. 719 of 2019 - (Application for exemption
from filing certified copy of impugned order)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed. Application is disposed of.

A.NO. 175 OF 2019 &
IA NO. 718 OF 2019

Admit.

Objections, if any, shall be filed within six weeks' time i.e. on or before 28.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on **24.09.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson